

ITEM NO.7

COURT NO.10

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 1/2016 in Petition(s) for Special Leave to Appeal (C) No(s).
36511/2015

(Arising out of impugned final judgment and order dated
01/07/2015 in FA No. 1330/2014 passed by the High Court Of M.P. At
Indore)

SURESH (D) THR. LRS.

Petitioner(s)

VERSUS

STATE OF M.P. AND ANR

Respondent(s)

(for withdrawal of SLP and office report)

Date : 30/06/2016 This application was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Sumit Kumar Sharma, Adv.
Mr. Niraj Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner seeks permission
to withdraw the Special Leave Petition.

In view thereof, the Special Leave Petition is dismissed as
withdrawn.

I.A. is allowed.

(R.NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master